NATIONAL COMPANY LAW TRIBUNAL **DIVISION BENCH CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 05/07/2017 AT 10.30 AM

> PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/432/ (IB)/2017

NAME OF THE PETITIONER(S)

: EVERGREEN SEAMLESS PIPES & TUBES PVT LTD

NAME OF THE RESPONDENT(S)

: NAGARJUNA OIL CORPORATION LTD

UNDER SECTION

: 433 (E) (F)

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

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REPRESENTATION BY WHOM

1. RAHUL BALAJI Counsel for Regnordents W. VISHINU MOHAN

2. J. DEV FSHIMADR

For Mls. Shira Kumar & Suresh Counsel for Petitioner 7

ORDER

Counsel	for	the	Petitioner	in	TCP/432/(IB)/2	2017,	TCP/433/(IB)/2017,	
TCP/434/	(IB)/2	2017,	To	CP/4	35/(IB)/2017,	7	TCP/436/(IB)/2017,	
TCP/437/	(IB)/2	2017,	TO	CP/4	38/(IB)/2017,	7	TCP/439/(IB)/2017,	
TCP/440/	(IB)/2	2017,	TO	CP/4	41/(IB)/2017,	7	CCP/442/(IB)/2017,	
TCP/443/	(IB)/2	2017,	TO	CP/44	44/(IB)/2017,	Г	CCP/445/(IB)/2017,	
TCP/446/	(IB)/2	2017,	TO	CP/44	47/(IB)/2017,	Т	CP/448/(IB)/2017,	
TCP/449/	(IB)/2	2017,	TO	CP/45	50/(IB)/2017,	Γ	CP/451/(IB)/2017,	
TCP/516/((IB)/2	2017 a	and TCP/10	/(IB)	/2017 present.	Counse	for the Corporate	
Debtor pre	esent.	In th	ne light of the	ne or	der passed on 1	3.06.201	7 by this Bench, a	
common affidavit is filed on behalf of the Corporate Debtor. The gist of the								
affidavit is that the Corporate Debtor is looking to OTS offer of M/s. Netoil								
Consortium encompassed a total value of Rs.3815 crore. The entire money could								
be infused within 30 days from acceptance of the offer by the lenders and other								
stakeholde	rs. T	The Co	orporate De	btor	assured that the	OTS of	ffer of M/s. Netoil	
Consortium is likely to be given practical shape within the short period of time.								
In view of the circumstances and the submissions made on behalf of the Creditors								
and the Corporate Debtor, we are inclined to enlarge ten days time, with a								
direction to the Corporate Debtor that he shall file an affidavit confirming the								
receipt of EMD and also report the efforts made in this direction, failing which								
the argument shall be submitted by both the parties. Put up on 18.07.2017 at								
10.30 A.M.								
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(S. VIJAYARAGHAVAN) MEMBER (TECHNICAL) (CH. MOHD SHARIEF TARIO)
MEMBER (JUDICIAL)